(b) if so, what are the details thereof;

(c) what percentage of the monthly production of manufacturers are reserved for the supply through the cooperatives and the Super Bazar; and

(d) whether this quantity is likely to be lifted by the domestic/retail consumers?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a), Yes, Sir.

(b) and (c) The main feature<sub>s</sub> of the guidelines  $ar_e$  as follows:

(i) Manufacturers of Soda Ash should allocate Soda Ash to the industrial consumers to  $th_e$  extent of their best offtake during any of the pxeceeding 3 financial years, subject to a pro-rata cut in case production is less.

(ii) In respect of new units or units closed due to strike, lockouts etc. supplies will  $b_e$  made initially to the extent of their quarterly requirements and further allocations will be made on the basis of the best offtake of the initial quarter.

(iii) The requirements of an industrial consumer may be determined by taking into account offtake during preceeding 3 years from all sources, in order to take into account different channels of distribution.

(iv) At least 20% of the monthly production shall be reserved for supplies to cooperative channels like Super Bazars, State Cooperative outlets, Dhobi Sanghs etc.

(d) The guidelines also provide that in case the entire 20% reserved for cooperatives etc., is not lifted by such consumers, the balance quantity should be supplied to the actual industrial users.

## Managing Director of German Remedies

to Questions

2324. SHRI SHANKARRAO NAR-AYANRAO DESHMUKH; Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased *to* state:

(a) whether it is a fact that extension regarding further stay of managing Director of German Remedies has not been agreed to by Government;

(b) if so, what are the main reasons for  $th_e$  same;

(c) whether it is a fact that another German National has been permitted by Government for empolyment in the Company;

(d) if so. his name, qualifications, nature of employment, salary and the terms of the contract;

(e) what is the justification of such approval when a number of highly qualified experienced Indians are available; and

(f) what is Government's policy in this ragard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The reappointment of Mr. H-J. Voss as Managing Director of the company was not approved as the Government was not satisfied, under section 269(3) of the Companies Act, 1956 that Mr. Voss was a fit and proper person to be appointed as such and that his appointment would not be against public interest. This conclusion was reached after it came to Government's notice that the company had violated, during Mr. Voss's tenure, certain conditions of an industrial licence granted to the company to manufacture formulations based on Oxyfedrine Hydrochloride and provisions of Drug Price Control Order (DPCO), 1979 and for not supplying correct information about ta-

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port of Teophylline used by the company for production of Hydroxy thyl Theophylline (HT).

(c) Government has not received any application for employment of another German national in German Remedies.

(d) and (e) Question does not arise in view of (c) above.

(f) Approvals to- th<sub>e</sub> appointments of expatriate directors are given, keeping in mind various factor<sub>s</sub> like foreign equity, term<sub>s</sub> of collaboration agreements, nature of concerned industry, Articles of Association of the Company, need  $f^{or}$  technical know-how, etc.

In regard to appointments of technicians, expatriates  $ar_e$  considered only when it is essential and relevant technical skills are not adequately available in India. Further, compliance with the provisions of FERA, 1973 is also ensured in their case.

## Itonig to be specified in Drug: Price Control Order, 1970

2325. SHRI SHANKARRAO NAR-AYANRAO DESHMUKH- Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 1346 given in the Rajya Sabha on the 6th August, 1984 and state:

(a) the names of the drugs which are still to be specified in the Drugs Price Control Order, 1979;

(b) the names of the manufacturers of these drugs and production of each during the last three years, year-wise;

(c) whether the prices of formulations based on these drugs and production of each during the last three years, year-wise;

(d) if so, when and what price of each pack, strength of each formulation was fixed.

(e) what was the price of bulk Irug taken into account while work-ng the price of each formulation;

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(f) by when these drugs including  $^{\text{enbendazole}}$  will  $b_{e}$  specified in Price Control Orders; and

what ar<sub>e</sub> the names of the drug<sub>s</sub> specified after the inception of Drugs Price Control Order?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (g). Information to the extent available would be collected and laid on the Table of the Rajya Sabha.

## Import of Oxytocin Powder

2326. SHRI SHANKARRAO NAR-AYANRAO DESHMUKH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 2020 given in the Rajya Sabha  $o_n$ the 13th August, 1984 and state.

(a) what was the import of each of Oxytocin Powder by Hano Pharma, Sandoz and Park Davis during the last three years, year-wise along with source of import and CIF price per kg. per consignment;

(b) what is the estimated requirement of this drug during 1985-86 and what was the production of Henw Pharm<sub>a</sub> and other units during the last three years, year-wise;

(c) what is the price fixed by Government of this drug;

(d) what are th<sub>e</sub> names of the for-mulators of this drug and what is the consumption and procurement by each during the last three years, year-wise along with the nam<sub>e</sub> of source of procurement; and

(e) what are the names of formulations of each and the price fixed for each pack, strength of each formulation and what price of bulk "drug **was** taken in each case?